

IN THE INCOME TAX APPELLATE TRIBUNAL
DEHRADUN BENCH : DEHRADUN
(Through Virtual Hearing)

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER

ITA No.92/DDN/2019
Assessment Year: 2014-15

Krishan Lal Jain,
Sanjeep Rest House,
Vikas Nagar,
Dehradun.

Vs DCIT,
Central Circle,
Dehradun.

PAN: AAOPJ6748G

(Appellant)

(Respondent)

Assessee by	:	Shri Suresh Pandey, Advocate
Revenue by	:	Shri Vinay Singh Rawat, Sr. DR
Date of Hearing	:	26.03.2021
Date of Pronouncement	:	26.03.2021

ORDER

PER R.K. PANDA, AM:

This appeal filed by the assessee is directed against the order dated 25.06.2019 of the CIT(A)-IV, Kanpur, relating to the assessment year 2014-15.

2. The Id. Counsel for the assessee, referring to an application filed by the assessee, which was received in the registry on 30.12.2020, sought withdrawal of the appeal on the ground that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se

Vishwas Scheme, 2020. The assessee has also obtained Form No.3. It was accordingly requested that the appeal may be allowed to be withdrawn.

3. In the absence of any objection from the Id. DR, the request of the assessee for withdrawal of the appeal is allowed. Accordingly, the appeal filed by the assessee is dismissed.

4. In the result, the appeal filed by the assessee is dismissed as withdrawn.

The order was pronounced in the open court on conclusion of the hearing itself, i.e., on 26th March, 2021.

Sd/-
(AMIT SHUKLA)
JUDICIAL MEMBER

Sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

Dated: 26th March, 2021.

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Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, Dehradun